

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.237
CP/6(AHM)2022

Proceedings under Section 241-242 of Co. Act, 2013

IN THE MATTER OF:

Bhavik Bhimjibhai Bhalodia & Anr
V/s
Corus Vitrified Pvt Ltd & Ors

.....Applicants

.....Respondents

Order delivered on 04/12/2023

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Gauri Sethi, Proxy Advocate for
Thakkar & Pahwa, Advocates.
For the Respondent : Ms. Natasha D. Shah, Advocate for R-2 to 4

ORDER

At the request of Ld. Proxy Counsel for the applicant, matter stands adjourned.

List the matter on 01.02.2024

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)